

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF INDO-GULF DIAGNOSTICS AND RESEARCH CENTRE
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Indo-Gulf Diagnostics & Research Centre Private Limited
2.	Date of Incorporation of Corporate debtor	29 th June 1998
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN :U85110DL1998PTC094739
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: 1506, Hemkunt Chamber, 89, Nehru Place, New Delhi - 110019 CORPORATE OFFICE: B-498A, Sector-19, Noida - 201301
6.	Insolvency Commencement date in respect of corporate debtor	31 st July 2019 (Date of Receipt of Order 1 st August 2019)
7.	Estimated Date of closure of insolvency resolution process	26 th January 2020 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Ajay Goyal Regn. No -IBBI/IPA-001/IP-P00382/2017-18/10639
9.	Address and Email of the Interim Resolution Professional as registered with the Board	49A, DDA Site No.1, M Block, New Rajnedra Nagar, New Delhi - 110060 Email:- ajaygoyalca75@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	49A, DDA Site No.1, M Block, New Rajnedra Nagar, New Delhi - 110060 Email:- ip.indogulf@gmail.com
11.	Last Date of Submission of Claims	14 th August 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- http://www.ibbi.gov.in/downloadform.html (b) At the address mentioned at Column No.10

Notice is hereby given that the National Company Law Tribunal, Principal Bench New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Indo-Gulf Diagnostics & Research Centre Private Limited** on 31st July 2019.

The creditors of **Indo-Gulf Diagnostics & Research Centre Private Limited** are hereby called upon to submit their claims with proof, on or before **14th August 2019** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Ajay Goyal
Interim Resolution Professional
For Indo-Gulf Diagnostics & Research Centre Private Limited

Place: New Delhi
Date: 3rd August 2019